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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAI PURBENCH

J A I P U R.

CE 113/95

: Date of order: 19.2.1996

(OA 214/90)

Ganga Prasad Upadhyay

: Applicant

versus

Shri R.K.Takkar and others : Respondents

Mr. K.S.Sharma, counsel for the applicant

Mr. K.N.Shrimai, counsel for the respondents

Mr. A.N.Prasad, Chief General Manager Telecom, Jaipur
contemner respondent in person

CORAM:

HON'BLE SHRI N.K.VERMA, MEMBER (ADMINISTRATIVE)
HON'BLE SHRI RATTAN PRASAD, MEMBER (JUDICIAL)

O R D E R

(PER HON'BLE SHRI N.K.VERMA, MEMBER (ADMINISTRATIVE))

Heard Shri K.S.Sharma, learned counsel for the applicant, Shri K.N.Shrimai, learned counsel for the respondents and Shri A.N.Prasad, Chief General Manager, Department of Telecommunication who was present in the Court to-day. Shri A.N.Prasad on being questioned replied emphatically and affirmatively that the scholarship for non-technical and technical subjects is only for one degree course. The case of Deepika Sharma was decided because she had not completed her degree course in the non-technical side before switching over to the technical education of M.B.B.S and their action were regulated under para 8.30 of the Scheme for the grant of scholarships. Shri K.S.Sharma, learned counsel for the applicant strenuously tried to establish that there was no bar to the grant of scholarship for another course of degree

level in case the ward of P&T employee switched over from the non-technical to the technical education.

2. We have given very adequate and detailed consideration to the submissions of Shri Sharma and the version made before us by the Chief General Manager Shri A.N.Prasad. We have also seen the scheme for grant of scholarship. There are no two views on this matter that the scholarship is granted only for one degree course which has been clearly stipulated in the D.G.P&T order dated 14.10.1966 which under clause 2(b) provides that the scholarship will be awarded to any student for a maximum period not exceeding four years only after Higher Secondary/ Matriculation or equivalent standard but not beyond obtaining the first degree in the specific course undertaken by the student....." This order has not been modified or superseded by any letter/circulars of the respondents. Shri Sharma, the learned counsel for the applicant has not been able to pin point any other circular by which it could be established that a ward after having undergone a scholarship/education in one degree course could also demand another scholarship for taking another course of degree level of education.
The ward switch over has only ^{been allowed in} relation to non-technical to technical before obtaining a degree. After a degree has been obtained the course of education is deemed to have been completed and there is no question of switching over from one course to another. In view of these, we find that there is no merit in the submission

of Shri Sharma and the contempt petition is therefore dismissed and the notices issued on the contemner is discharged.

M.A. 54/96 is disposed of accordingly.



(RATTAN PRAKASH)
MEMBER (J)



(N.K. VERMA)
MEMBER (A)